

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO 407 OF 2023

Jalan Fritsch Consortium

... Appellant

Versus

**Regional Provident Fund Commissioner & Anr
Respondents**

...

WITH

CIVIL APPEAL NOS 465-469 OF 2023

ORDER

- 1 We find no error in the order of the National Company Law Appellate Tribunal dated 21 October 2022 read with clarification order dated 2 December 2022 in Company Appeal (AT) (Ins) Nos 987, 643, 801, 915 and 771 of 2022.
- 2 The appeals are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

.....CJI
[Dr Dhananjaya Y Chandrachud]

.....J.
[Pamidighantam Sri Narasimha]

.....J.
[J B Pardiwala]

**New Delhi;
January 30, 2023.**

-GKA-
ITEM NO.15 + 42

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 407/2023

JALAN FRITSCH CONSORTIUM

Appellant(s)

VERSUS

REGIONAL PROVIDENT FUND COMMISSIONER & ANR.

Respondent(s)

(FOR ADMISSION and IA No.13609/2023-STAY APPLICATION)

WITH

CA No 465-469/2023

(FOR ADMISSION and IA No 14898/2023 - Stay Application)

Date : 30-01-2023 This appeal was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Saurav Kripal, Sr. Adv.
Ms. Pooja Mahajan, Adv.
Ms. Mahima Singh, Adv.
Ms. Arveena Sharma, Adv.
Ms. Komal Abrol, Adv.
Ms. Mehak Nayak, Adv.
Mr. Avinash B. Amarnath, AOR

For Respondent(s) Mr. Gaurav H Sethi, Adv.
Mr. Rahul D Oak, Adv.
Mr. Sujoy C Datta, Adv.

Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Swarnendu Chatterjee, AOR
Mr. Aditya Sidhra, Adv.
Mr. Pracheta Kar, Adv.
Mr. Nadeem Afroz, Adv.
Ms. Deepakshi Garg, Adv.
Mr. Yashwardhan Singh, Adv.
Ms. Megha Saha, Adv.

**Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Raunak Dhillon, Adv.
Ms. Isha Malik, Adv.
Ms. Niharika Shukla, Adv.
M/S. Cyril Amarchand Mangaldas Aor, AOR**

**Mr. Vikas Mehta, Adv.
Mr. Mayan Prasad, Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Ms. Nitika Grover, Adv.**

**Ms. Gayatri Singh, Sr. Adv.
Ms. Nupur Kumar, AOR**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We find no error in the order of the National Company Law Appellate Tribunal dated 21 October 2022 read with clarification order dated 2 December 2022 in Company Appeal (AT) (Ins) Nos 987, 643, 801, 915 and 771 of 2022.
- 2 The appeals are accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

**(GULSHAN KUMAR ARORA)
AR-CUM-PS**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**

(Signed order is placed on the file)